

**IN THE INCOME TAX APPELLATE TRIBUNAL,
DELHI BENCH: 'C' NEW DELHI**

**BEFORE SHRI O.P. KANT, ACCOUNTANT MEMBER
AND
SHRI K.N. CHARY, JUDICIAL MEMBER
[Through Video Conferencing]**

ITA No.942/Del./2018
Assessment Year: 2013-14

M/s. Great Eastern Energy Corporation Ltd., Signature Tower-A, 14 th Floor, South City, NH-8, Gurgaon	Vs.	ACIT, Circle-10(2), New Delhi
PAN :AAACG3345F		
(Appellant)		(Respondent)

Appellant by	Ms. Saloni Shital, AR & Mr. Rishabh Malhotra, AR
Respondent by	Ms. Sunita Singh, CIT(DR)

Date of hearing	16.02.2021
Date of pronouncement	16.02.2021

ORDER

PER O.P. KANT, A.M.:

This appeal by the assessee is directed against the order dated 05.10.2017 passed by learned Commissioner of Income Tax (Appeals)-35, New Delhi, passed for assessment year 2013-14.

2. We have heard learned Representative of both the parties through Video Conferencing.

3. The assessee, vide letter dated 11.02.2021, has requested for withdrawal of the appeal as the assessee has opted to settle

the dispute relating to the tax arrears for the assessment year under consideration, under the “Vivad Se Vishwas Scheme, 2020”. The assessee has also filed copy of Form No. 3 issued by the respective Principal Commissioner of Income Tax, which is placed on record. The learned counsel for the assessee, therefore, seeks permission to withdraw the appeal.

2. In view of the aforesaid, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court.

Sd/-

**(K.N. CHARY)
JUDICIAL MEMBER**

Sd/-

**(O.P. KANT)
ACCOUNTANT MEMBER**

Dated: 16th February, 2021.

RK/-(DTS)

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi